**AICTE to take up patent rights for on-campus inventions issue with commerce ministry**

The all India council for technical education(AICTE) is planning to approach the union government regarding the guidelines for patent rights for on campus invention which does not give credit to a student inventor. So that the inventor can get more credit on inventions and promote or encourage more of research work. Though if there has been any invention of any product or technology the researcher should get credit for it. And if the facilities of the institution is used so according to the new guidelines the institute will be getting the the patents rights.

The main purpose of this draft is to promote or encourage more and more inventions and not to discourage the researchers by not giving them the due credit.

Provided, the inventor will only get the entire patent right if they haven’t used any of the facilities of the institutions or funds and also the work has been conducted except the office hours, and not during it.

If one or more of the inventors wish to incubate a company and license the product to this company, the royalties would not be more than 4 per cent of sale price, preferably 1 to 2 % unless it is pure software product, the policy said.

For a proper software product licensing, there might be a revenue sharing to be mutually decided between the institute and the company.

According to the policy an institution ipr cell will have no say on how the invention should be carried or how it is to be licensed. They will only be a coordinator for them nothing else.

Where an institute’s facilities or funds are used product or technology are developed as a part of a curriculum or an academic activity, IPR is to be jointly owned by inventor and the institute. They could together hold the license and the inventor will have a primary say in it.